

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 213
CP-118/PB/2020
IA(CA)-112/2022

IN THE MATTER OF:
Shivraj Gupta and Anr.

... **Applicant/Petitioner**

Versus

Hansraj Gupta & Co. Pvt. Ltd & Ors.

... **Respondent**

Under Section: 241-246

Order delivered on 09.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Gaurav Mitra, Adv. Pratiksha Sharma, Adv. Tushar Ajinkey, Adv. Ankit Acharya, Adv Ritu Chaudhary, Adv. Sukanya Sehgal, Adv. Misha Nathani, Adv. Lavanya Pathak in IA-112/2020, Sr. Adv. K. Datta, Adv. Pooja M. Saigal, Adv. Kaveri Rawat, Adv. Akhil Nene

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA(CA)-112/2022: Mr. Krishnendu Dutta, Ld. Counsel appearing for the Company Petitioner namely, Mr. Jayant Gupta submitted that his father Late Shri Shivraj Gupta had executed a will in terms of which his shareholding qua Hansraj Gupta & Co. Pvt. Ltd. & Ors. stands transmitted in the name of the Petitioner and the Applicants in CA-112/2022 are neither necessary nor proper parties to the present proceedings. However, Mr. Gaurav Mitra, Ld. Counsel appearing for the Applicants in the CA submitted that the will referred to by Mr. Krishnendu Dutta, Ld. Sr. Counsel is under challenge in Civil Suit No. 1026 of 2022 before Ld. Single Judge, Saket Court.

Nevertheless, it is already 4:30 pm, the hearing in the captioned CA is deferred to 31.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)